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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. 339/92.

Dt.of Decision : 6-9-94.

R. Muralidharan

.. Applicant.

Vs

1. The Union of India rep. by
The Secretary to Govt. of India,
Ministry of Defence,
New Delhi.
2. The Engineer-in-Chief's Branch,
Army Headquarters Kashmir House,
P.O. DHQ New Delhi - 110 011.
3. The Chief Engineer, Southern Command,
Pune - 411 001.
4. The Director,
Defence Machinery Design
P.B.No 2043, Sec'bad - 500 003.

.. Respondents.

Counsel for the Applicant : Mr. KSR Anjaneyulu

Counsel for the Respondents : Mr. N.V. RAMANA, Addl.CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V.NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

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O.A.NO.339/92.

JUDGMENT

Dt: 6.9.94

(AS PER HON'BLE SHRI A.B.GORTHI, MEMBER (ADMINISTRATIVE))

Heard Shri KSR Anjaneyulu, learned counsel for the applicant and Shri N.V.Ramana, learned standing counsel for the respondents.

2. The claim of the applicant is for a direction to the respondents to extend the benefit of the judgment in OA 539/90 dated 9.9.1991 of CAT, Ernakulam Bench in upgrading the posts of Stenographers attached to officers drawing the pay in the pay scale of Rs.1500-2000 and above (pre-revised) as on 6.1.1977 in the offices under the Respondents No.4, to the scale of Rs.425-700 (pre-revised) and to consider the applicant along with other eligible Stenographers for promotion to the upgraded posts in terms of the Government of India, Department of Personnel OM No.1/8/72-Estt. (D), dated 6.1.1977 and the letter dated 6.2.1989 with all consequential benefits.

3. The facts in this OA and the questions of law raised ~~herein~~ herein are similar to those in OA 39/92 which we have disposed of separately today. For the reasons stated in the judgment in OA 39/92, this OA is also disposed of with a direction to the respondents to

contd....


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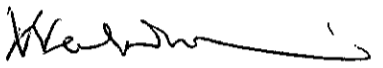
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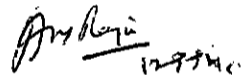
extend the benefit of the judgment^{of Jaipur Bench}/in OA 123/93 to the applicant herein also. This shall be done within a period of three months from the date of communication of this order. In case the applicant is aggrieved by the decision taken by the respondents in this matter, he shall be free to file a fresh OA. No order as to costs./


(A.B. GORTHI)
MEMBER (ADMN.)


(V. NEELADRI RAO)
VICE CHAIRMAN

DATED: 6th September, 1994.
Open court dictation.

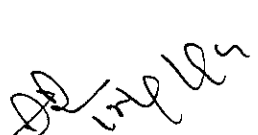
vsn


Dy. Registrar (Judl)

Copy to:-

1. The Union of India rep. by the Secretary to Government of India, Ministry of Defence, New Delhi.
2. The Engineer-in-Chief's Branch, Army Headquarters Kashmir House, P. O. DHQ, New Delhi-110 011.
3. The Chief Engineer, Southern Command, Pune, 411 001.
4. The Director, Defence Machinery Design, P. B. No. 2043, Secunderabad-500 003.
5. One copy to Mr. K. S. R. Anjaneyulu, Advocate, CAT, Hyderabad.
5. One copy to Mr. N. V. Ramana, Addl. CGSC, CAT, Hyderabad.
7. One copy to Library, CAT, Hyderabad.
8. One spare.

kku.



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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE-CHAIRMAN

AND

A. B. Gouthi
THE HON'BLE MR. ~~F. RANGARAJAN~~ : M (MEM)

DATE: 6-9-1994

ORDER/JUDGMENT

~~M.A.No./R.A/C.A.No.~~

O.A.No. *339/92*

~~(T.A.No.~~

~~(W.P.No.)~~

Admitted and Interim directions
Issued.

Allowed.

Disposed of with directions.

Dismissed

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected

No order as to costs.

No spare copy

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pvm

Central Administrative Tribunal
DESPATCH
20 SEP 1994
HYDERABAD BENCH.